

SERIAL NO. 11

Before the National Green Tribunal
Eastern Zone Bench, Kolkata

Debjani Deb
(Debjani Deb, TCS
Deputy Secretary
Deptt. of S.T. & E
Govt. of Tripura.

In the matter of

OA No. 91/2021/EZ

Kankana Das

Versus

Union of India & Ors

Report in the form of affidavit affirmed on behalf of the respondent No.
19

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Before the National Green Tribunal
Eastern Zone Bench, Kolkata

Debjani Deb
(Debjani Deb, TCS
Deputy Secretary
Deptt. of S.T. & E
Govt. of Tripura.

In the matter of

OA No. 91/2021/EZ

Kankana Das

Versus

Union of India & Ors

Counter-affidavit affirmed on behalf of the respondent No. 19

I, Debjani Deb, wife of Dr. Subhash Sarkar, residing at Siddhi Ashram, Agartala, West Tripura, PIN - 799003, aged about 41 years, by occupation-Service under the Government of Tripura, do hereby solemnly affirm and submit before this Hon'ble Tribunal as follows:-

1. The State of Tripura has been impleaded as the respondent No. 19 in the instant litigation. I am holding the post of Deputy Secretary in the Department of Science, Technology and Environment of the Government of Tripura (i.e. 'DSTE'). I am well conversant with the facts and circumstances of this case as gathered from the official records and as such competent to swear this affidavit pursuant to the direction of the Hon'ble Tribunal dated 15.11.2021.
2. Pursuant to a request from the State Government dated 20.12.2021 the Tripura State Pollution Control Board (in short 'TSPCB') by its reply of the same date has informed the Government about the status report of installation of Online Continuous Emission Monitoring System (in short 'OCEMS') in the State of Tripura for which directions were issued by the Central Pollution Control Board (in short 'CPCB') upon the State Pollution Control Boards on 05.02.2014. Copies of the direction of the CPCB dated 05.02.2014 and the letters of the State Government and the TSPCB, both dated 20.12.2021, are collectively annexed as **Annexure-R1**.
3. In the state of Tripura, there are only 4 (four) industries presently operating which are among the 17 (seventeen) categories of highly polluting industries and one Central Effluent Treatment Plant (CETP). Those four industries are all gas based thermal power plants situated across the State of Tripura. The CETP of the Tripura Industrial Development Corporation Limited is located at Bodhjunnagar, Agartala. The list of the said industries/activities along with their present status of installation of OCEMS, as has been provided by the TSPCB, is annexed as **Annexure-R2**.



Hejani
(Debjani Deb, TCS)
Deputy Secretary
Deptt. of S.T. & E
Govt. of Tripura

4. The State Government has been informed that in compliance with the orders and directions issued from time to time by the Hon'ble Supreme Court of India, the Hon'ble National Green Tribunal as well as the Central Pollution Control Board (in short 'CPCB') vide direction dated 05.02.2014, the TSPCB has issued directions to the industries/activities for installation of the OCEMS system and to disseminate the continuous effluent and emission monitoring data/information to the portals of the CPCB and the TSPCB. The directions of the TSPCB dated 29.08.2020 were also marked to the State Government. Copies of the communications/letters are annexed herewith as **Annexure -R3**.
5. The ONGC Tripura Power Company Ltd. at Gomati, 135 MW Gas Turbine Combined Cycle Power Plant NEEPCO Ltd. at Khayerpur, Agartala, and 101 MW Tripura Gas Thermal Power Project of NEEPCO Ltd. at Sonamura have already installed OCEMS and connected to the CPCB server and the links have already provided/uploaded in the TSPCB website for public information, as has been informed by the TSPCB. Screen images showing the real time status of the pollutants emanating from the aforementioned industries that may be accessed from the web-links are collectively annexed hereto as **Annexure-R4**.
6. Even though the Gas Thermal Power Project of Gas Thermal Electrical Division, which is at Baramura, Tripura, has installed the OCEMS system, however, connection of the same with CPCB server is yet to be made due to some technical problem. The Central Effluent Treatment Plant (CETP), Bodhjunnagar, has also installed the OCEMS and the connections thereof with the servers are yet to be made.

The TSPCB has informed that in the absence of technical personnel due to COVID19 pandemic in the north-eastern State of Tripura the establishment of connections for the aforesaid two units could not be expedited.
7. The aforesaid industries under 17 (seventeen) categories of highly polluting industries are in the regular process of submitting their monthly reports as well as half yearly compliance reports to the TSPCB. Moreover, the reports are being uploaded in their respective websites.
8. Apart from the above, the State has already installed one Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Kunjaban, West Tripura, for real time Air Quality monitoring and it is connected to the CPCB server in National Air Quality Index (<https://app.cpcbcr.com/AQI India/>). Another CAAQMS will be installed at Bordowali, Agartala, West Tripura, and the installation will be completed within the next 2 (two) months.



Hojani Deb
(Debjani Deb, TCS
Deputy Secretary
Deptt. of S.T. & E
Govt. of Tripura.

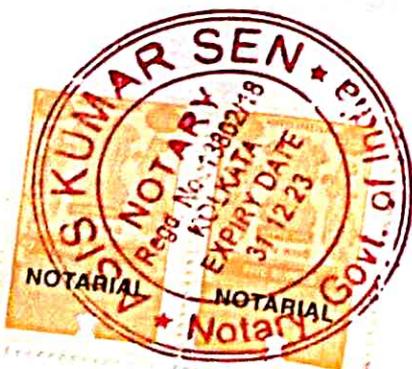
9. A meeting was convened on 29.08.2019 under the Chairmanship of the Chairman, TSPCB, involving all concerned industries/activities in connection with installation of OCEMS and dissemination of real time data through CPCB/TSPCB server. A copy of the minutes of the meeting and copies of the request letters sent to those industries on 26.08.2019 in connection with the said meeting, as have been provided by the TSPCB, are annexed hereto and collectively marked as **Annexure-R5**.
10. Work Order for setting up of Central Server Platform on Cloud for online monitoring of Effluent & Emission for Tripura State Pollution Control Board was issued to "Knowledge Lens Pvt. Ltd." of Bangalore by the TSPCB on 11.10.2019 and the Government has been informed that the work has already been completed. A copy of the work order is annexed as **Annexure-R6**.
11. The respondent humbly craves leave of the Hon'ble Tribunal to submit any other documents/additional affidavits for clarifying any matter which may require subsequent elucidation.
12. The averments made in the paragraph No.1 herein above are true to my knowledge, those made in paragraphs No. 2 to 10 herein above are obtained from the records kept and maintained at the office of the DSTE which I verily believe to be true, and the rest are my humble submissions before the Hon'ble Tribunal.

Prepared in my Office
Amablay
Advocate

Hojani Deb
(Debjani Deb, TCS
Deputy Secretary
Deptt. of S.T. & E
Govt. of Tripura.
The Deponent is known to me
Amablay
Advocate

Notary

Solemnly affirmed and declared
before me on identification
Asis Mr. Sen
ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No.-12802/116

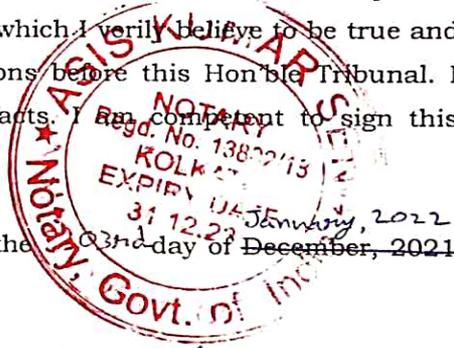


03 JAN 2022

VERIFICATION

Hojani Hb
(Debjani Deb, TCS
Deputy Secretary
Deptt. of S.T. & E.
Govt. of Tripura.

I, Debjani Deb, wife of Dr. Subhash Sarkar, residing at Siddhi Ashram, Agartala, West Tripura, PIN - 799003, aged about 41 years, by occupation- Service under the Government of Tripura, do hereby solemnly declare and verify that I am holding the post of Deputy Secretary in the Department of Science, Technology and Environment of the Government of Tripura (i.e. 'DSTE') at its office 'Parivesh Bhawan' at Pandit Nehru Complex, Gorkhabasti, Post Office- Kunjaban, Agartala, West Tripura, PIN- 799006, and I am competent to swear Affidavit, subject to the kind leave of this Hon'ble Tribunal, in the instant litigation on behalf of the State of Tripura, and competent to affirm the same and, as such, I am well acquainted with the facts and circumstances of the present case and also that the averments made in paragraph No. 1 in the said Affidavit are true to my knowledge, the averments made in paragraphs No. 2 to 10 therein are obtained from the records kept and maintained at the office of the DSTE which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal. I have not suppressed any material facts. I am competent to sign this Verification.



I sign this verification on this the 03rd day of December, 2021 before the Ld. Notary at Kolkata.

Prepared in my office

Armat Ray
Advocate

Hojani Hb
Signature of the deponent
Deputy Secretary
Deptt. of S.T. & E
Govt. of Tripura.

Identified by me.

Armat Ray
Advocate

Solemnly affirmed and declared before me on this date

Armat Ray

ARMA KUMAR SEN
City Civil Court
Kolkata
Reg. No. - 4282 / 18



03 JAN 2022

03 JAN 2022

ANNEXURE A-1

B-29016/04/06/PCI-1/ **5401**
 To

SPEED POST

February 05, 2014

The Chairman
 All SPCBs/PCCs (as per list enclosed)

SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 IN THE MATTER OF POLLUTION CONTROL IN 17 CATEGORY OF HIGHLY POLLUTING INDUSTRIES, CETPs AND COMMON HAZARDOUS WASTE & BIOMEDICAL WASTE INCINERATORS- REGARDING SELF MONITORING OF COMPLIANCE.

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the function of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the State/Union territory and to secure the execution thereof; and

WHEREAS, under section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

WHEREAS, the SPCBs and PCCs are empowered to stipulate standards for discharge of environmental pollutants for various categories of industries and common effluent treatment plants (CETPs), Common Hazardous waste and Biomedical waste incinerators even more stringent than those notified by the Central Government, under the Environmental (Protection) Act, 1986 and rules framed there under; and



WHEREAS, Pharmaceuticals, Chlor Alkali, Fertilizer, Oil Refinery, Dye and dye intermediate, Pesticides, Petrochemical, Large Paper plants, Cement, Aluminium, Zinc, Copper, Iron & steel, Large Pulp & paper, Distillery, Sugar and Tannery industries located in States/UTs have been discharging environmental pollutants directly or indirectly into the ambient air and water, which pose constant threat to cause adverse effect on the water and Air quality ; and

WHEREAS, Common Hazardous waste and Biomedical waste incinerators and Common Effluent Treatment Plants(CETPs) located in States/UTs have been discharging environmental pollutants directly or indirectly into the ambient air and water; and

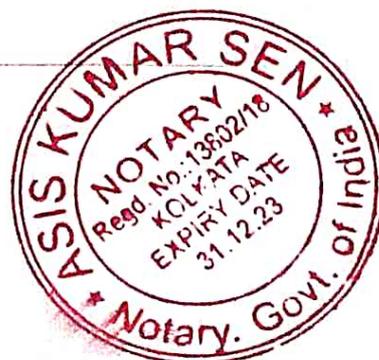
WHEREAS, the SPCBs and PCCs are also required to ensure installation and regular operation of the requisite pollution control facilities in the polluting industries; and

WHEREAS, there is need to inculcate habit of self monitoring mechanism within the industries for complying the prescribed standards and this can be achieved by the methods like installing online effluent and emission monitoring devices; and

WHEREAS, number of industries (as per list) under 17 category (Annexure-I) which are operating in the state/UT have been identified can be suitably directed for installation and commissioning of online monitoring systems (emission and or effluent); and

WHEREAS, number of Common Hazardous waste and Biomedical waste incinerators and CETPs operating in the state/UT (as per list) can also be considered for installation and commissioning of online monitoring systems (emission and or effluent);and

WHEREAS, for strengthening the monitoring and compliance through self regulatory mechanism ,online source and effluent monitoring systems need to be



installed and operated by the developers and the industries on 'polluter pays principle' ;and

WHEREAS, some of the SPCBs have already given specific conditions in consent to operate of 17 categories of highly polluting industries/ and Common Hazardous waste and Biomedical waste incinerators to install continuous emission and effluent monitoring systems; and

WHEREAS, it is envisaged in "National Environment Policy- 2006" that to strengthen the testing infrastructure and network for monitoring ambient environmental quality and progressively ensure real-time, and online availability of the monitoring data; and

WHEREAS, CPCB had earlier issued letter dated January 12,2011 to SPCBs /PCCs to direct all the 17 categories of highly polluting industries to install automatic air and water quality stations to monitor the ambient quality; and

WHEREAS ,it is becoming a need and necessity to regulate and minimize inspection of industries on routine basis and instead efforts need to be made to bring self discipline in the industries to exercise self monitoring & compliance and transmit data of effluent and emission compliance to SPCBs/PCCs and to CPCB on continuous basis; and

WHEREAS, there could be some time needed for getting such devices standardised and requiring confidence on data generated but needless to emphasize that efforts towards setting up to continuous monitoring devices is essential; and

WHEREAS, the ground truthing of the values indicated by the online devices need to be done before bringing them in public domain for proper interpretation and such measures need to be taken at the level of SPCBs/PCCs .And whereas for regulatory purposes and for purposes of actions to be taken against non complying industries /facilities, the existing methods of sampling,



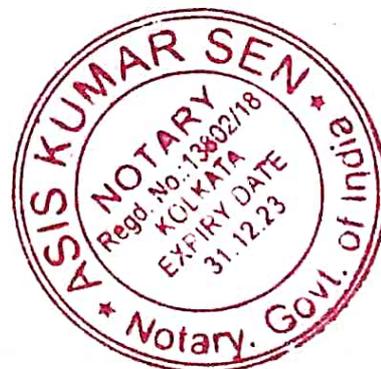
analysis and related procedures under the existing statutes need to be continued; and

WHEREAS, SPCBs and PCCS have prescribed standards for various parameters as per the notified standards under Environment(Protection) Act,1986 and the State Boards may refer to the parameters which should be monitored by installing continuous effluent and emission monitoring devices(Annexure -II);and

Whereas, continuous effluent and emission monitoring devices can be installed in those industries which are continuously letting out effluents and emissions out of their premises: and

Now, therefore, in exercise of the powers conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 and keeping in view strengthening of the monitoring mechanism for effective compliance through self regulatory mechanism,you are directed to issue the following directions to all the industries under 17 categories of highly polluting industries, and CETPs, Common Hazardous waste and Biomedical waste incinerators:

- a. To Install online continuous Stack Emission Monitoring Systems (CSEMS) in 17 categories of highly polluting industries and in Common Hazardous waste and Biomedical waste incinerators for the parameters(industry/sector specific parameter) mentioned in the consent to operate/authorisation not later than by March 31,2015;
- b. To install online effluent quality monitoring system at the outlet of effluent treatment plants of the 17 category industries and in CETPs for the measurement of the parameters(industry/sector specific parameter) like flow, pH, COD, BOD, TSS and for other consented parameters as per the guidelines provided; not later than by March 31, 2015;
- c. To connect and upload the online emission and effluent monitoring data at SPCBs/PCCs and CPCB server in a time bound manner but not later than by March 31,2015;



- d. To ensure regular maintenance and operation of the online system with temper proof mechanism having facilities for online calibration;
- e. To submit bank guarantee of 25 % of the cost of online monitoring systems (emission and effluent whichever applicable) for ensuring timely installation of online monitoring systems within 90 days from the date of receipt of directions issued by SPCBs/PCCs to the industries;

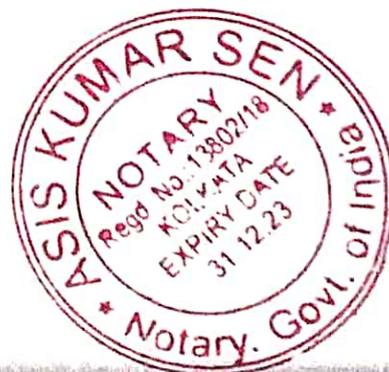
The SPCB shall install the necessary software and hardware in their headquarter for centralized data collection, analysis and corrective action .The action taken report along with time bound action plan for each industry under the 17 category of industry and CETPs, Common Hazardous waste and Biomedical waste incinerators for installation of online monitoring systems (emission and or effluent) shall be submitted to the Central Pollution Control Board within 120 days from the date of receipt of these directions.

(Susheel Kumar)
Chairman

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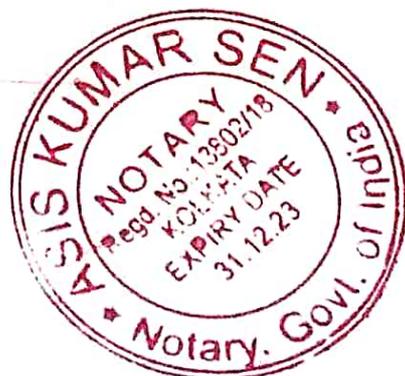
1. The Advisor(CP Division)
Ministry of Environment & Forests
Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi - 110 003
2. I/C PCI-I,II,III and HWMD
3. All Zonal Officer ,CPCB
4. ✓ I/c IT Division, CPCB
5. I/c. ESS, CPCB

(Susheel Kumar)



State/UT wise List of CETP/ Common Hazardous Waste and Bio medical Waste Incinerators

S. No.	State/ UT	CETP	Common Hazardous Waste incinerator	Bio medical waste incinerator	Total
1.	Andhra Pradesh	6	2	15	23
2.	Assam	-	-	5	5
3.	Bihar	-	-	2	2
4.	Chandigarh	-	-	1	1
5.	Chhattisgarh	-	-	6	6
6.	Daman & Diu and Dadra & Nagar Haveli	-	1	1	2
7.	Delhi	13	-	3	16
8.	Gujarat	27	5	13	45
9.	Haryana	13	1	7	21
10.	Himachal Pradesh	-	-	2	2
11.	J&K	1	-	2	3
12.	Jharkhand	-	-	1	1
13.	Karnataka	9	5	15	29
14.	Kerala	3	-	1	4
15.	Madhya Pradesh	1	1	15	17
16.	Maharashtra	27	3	34	64
17.	Meghalaya	-	-	1	1
18.	Odisha	-	-	6	6
19.	Puducherry	-	-	1	1
20.	Punjab	4	-	4	8
21.	Rajasthan	14	1	12	27
22.	Tamilnadu	49	1	10	60
23.	Tripura	-	-	1	1
24.	Uttarakhand	3	1	1	5
25.	Uttar Pradesh	4	3	13	20
26.	West Bengal	1	1	7	9
	Total	175	25	179	379



GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUETI O PARIVESH BHAWAN
GORKHABASTI P.N COMPLEX
AGARTALA TRIPURA

No.F.11 (136)/DSTE/CC/Pt-I/ 8292-34

Dated 20/12/2021

To
The Member Secretary
Tripura State Pollution Control Board,
Parivesh Bhawan, Gorkhabasti, Agartala

Subject:-Compliance of Order dated 15.11.2021 passed by Hon'ble National Green Tribunal, Eastern zone Bench, Kolkata in O.A No.91/2021/EZ filed by Kankana Das Vrs Union of India & Ors.-regarding

Ref.:- This Department's earlier Letter No.F.11 (136)/DSTE/CC/Pt-I/7924-26 dated 02.12.2021.

Sir,

Kindly refer to above. In this context, it is mentioned here that Hon'ble National Green Tribunal, Eastern zone Bench, Kolkata has passed an Order dated 15.11.2021 in O.A No.91/2021/EZ filed by Kankana Das Vrs Union of India & Ors. A copy of the said order is already communicated to you vide above mentioned reference letter dated 02.12.2021.

In the context, Sri Arnab Ray, Ld. Advocate, Calcutta High Court has been appointed to contest the case on behalf of the state government.

Now, you are requested kindly to send details documents/copy of affidavit (if filed from your end) / brief write up & etc. by today for onward transmission to Sri Arnab Ray, Ld. Advocate, Calcutta High Court for preparation of draft counter affidavit on behalf of the government.

The issue may be treated as Urgent.

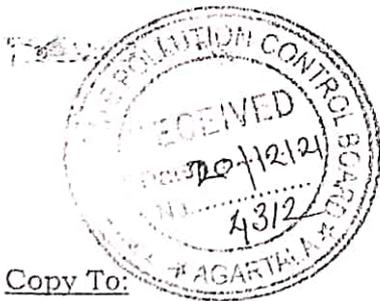
Yours Sincerely

(Animesh Das, IAS)

Director

Deptt. of Science, Technology & Environment

Government of Tripura



Copy To:

- 1. The PPS to the Chief Secretary, Govt. of Tripura for kind information.
- 2. The P.S to the Secretary, STE, Govt. of Tripura for kind information.

NO (Legal)
20-12-21





13
TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)
Department of Science, Technology & Environment

No.F.18(28)/TSPCB/2013/91-2021-EZ/10967-70

December 20, 2021

To
The Director
Science, Technology & Environment
Govt. of Tripura, Agartala.

5088
21/12/2021

Sub.: Compliance of the Order dated 15.11.2021 passed by Hon'ble national Green Tribunal, Eastern Zone Bench, Kolkata in OA No. 91/2021/EZ filed by Kankana Das Vrs Union of India & Ors.
Ref: No.F.11(136)/DSTE/CC/Pt-I/8292-94 dated 20/12/2021

Sir,

This has the reference to the subject cited above. In this regard, please find enclosed herewith the Status Report of installation of OCEMS system in the concerned industries (Annexure-I).

2. Tripura State Pollution Control Board has filed affidavit before the Hon'ble NGT on 18.12.2021 in this regard. A copy of the said affidavit is enclosed as Annexure-II.

This is for kind information and necessary action please.

Yours sincerely,

Bishu Karmakar
20.12.2021
(Bishu Karmakar)
Member Secretary

Enclosed: As stated

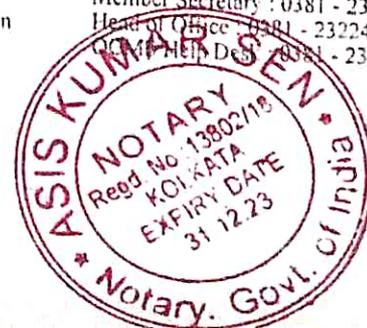
Copy to:

1. PPS to the Chief Secretary, Tripura for kind information of the Chief Secretary.
2. PA to the Chairman, Tripura State Pollution Control Board for kind information of the Chairman.
3. P.S to the Principal Secretary to the Govt. of Tripura, Department of Science, Technology & Environment for kind information of the Principal Secretary.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala, West Tripura - 799 006

website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman : 0381 - 2322462
Member Secretary : 0381 - 2325421
Head of Office : 0381 - 2322455
CCM, HES, Des. : 0381 - 2328792



List of Industries/Activities/Processes in the State of Tripura under 17 highly polluting categories of industries

Sl. No.	Type	Name & Address of the Industry	Status of OCEMS	Connection with CPCB/TSPCB server	Link of TSPCB
1.	Gas Based Thermal Power Plant	ONGC Tripura Power Company Ltd.(OTPC), vill- Dudhpushkarini, P.O. Jamjuri ,Gomati, Tripura, Pin - 799116	Installed	Connected with CPCB server. Connection with TSPCB website has been made. However, some technical modification is going on.	http://cpdms.forbesmarshall.in:8080/enviroconnect/servlet/com.aipl.pls_web.admin.AdminServlet
2.	Gas Based Thermal Power Plant	2 x21 MW Gas Thermal Power Project , Gas Thermal Electrical Division, Baramura, Tripura	Installed	Connection with CPCB and TSPCB server are yet to be made.	-
3.	Gas Based Thermal Power Plant	101 MW Tripura Gas Thermal Power Project, NEEPCO, Monarchak, Sonamura , Tripura	Installed	Connected with CPCB server as well as TSPCB website.	http://www.nevco data.com/indextr.php?stateId=MzI=&companyId=MTIw
4.	Gas Based Thermal Power Plant	135 MW Agartala Gas Based Turbine Power Project, Ramchandranagar, Khayerpur, Agartala, Tripura	Installed	Connected with CPCB server as well as TSPCB website.	http://www.nevco data.com/indexagt.php
5.	Gas Based Thermal Power Plant	3X21 MW, Gas Based Thermal Power Plant, Rokhia, Sonamura, Sepahijala, Tripura	Closure Order Issued	Closure Order Issued	Closure Order Issued
6.	CETP	Central Effluent Treatment Plant, TIDC Ltd (Tripura Industrial Development Corporation Ltd.), Bodhjungnagar, Rubber Park, Agartala, Tripura(W)	Installed	Connection with CPCB and TSPCB server are yet to be made.	-



TRIPURA STATE POLLUTION CONTROL BOARD
(Ministry of Tripura Govt. Dis.)

Reminder

No.F.6(55)/TSPCB/2019/ 2444

June 10, 2020
16

To

The Managing Director
ONGC- Tripura Power Company Ltd.,
Vill: Dudhpashkurini Mouja, Jamjuri
Udaipur, Gomati District, Tripura, Pin-799116

Subject: Transmission of Continuous Effluent and Emission Monitoring data to Tripura State Pollution Control Board. Direction under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Our letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019, and
Our letter No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

Sir/ Madam,

Please refer to our earlier letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019 and No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

2. From the portal of Tripura State Pollution Control Board, it has been observed that you have not transmitted any data till today.
3. You are, therefore, again requested to make suitable arrangement to transmit and submit Continuous Effluent and Emission Monitoring (real time) to Central Pollution Control Board (CPCB) and Tripura State Pollution Control Board (TSPCB) portal **30th June 2020**.
4. It is important to mention here that CPCB has insisted on providing web-link of the OCEMS data of your concerned industry to the TSPCB as well as CPCB portal. A copy of the letter of the CPCB is enclosed for ready reference.
5. For any queries or information on the matter, you may contact **Shri Sanjeev Bhaisin, M/s Knowledge Lens Pvt. Ltd., Mob- 9999052888**.

Encls: As stated.

Yours faithfully,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

14, DAVDA,
14, DAVDA, Nalabari,
14, DAVDA,
14, DAVDA

Phone : (0361) 231 2455 / 232 2455
232 2432 (Chairman), 231 2382 (Member Secretary)
Fax : (0361) 232 5491, 231 2455
E-mail : trippcb@sancharni.in / hoospccb-tr@gov.in
Website : www.tspcbtripura.gov.in



TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

Reminder

No.F.6(55)/TSPCB/2019/ *6452*

June 10, 2020
17

To
The Deputy General Manager
Gas Thermal Power Project Gas
Thermal Electricity Division
Baramura, Tripura (W), Pin-799045

Subject: Transmission of Continuous Effluent and Emission Monitoring data to Tripura State Pollution Control Board; Direction under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Our letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019, and
Our letter No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

Sir/ Madam,

Please refer to our earlier letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019 and No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

2. From the portal of Tripura State Pollution Control Board, it has been observed that you have not transmitted any data till today.

3. You are, therefore, again requested to make suitable arrangement to transmit and submit Continuous Effluent and Emission Monitoring (real time) to Central Pollution Control Board (CPCB) and Tripura State Pollution Control Board (TSPCB) portal **30th June 2020**.

4. It is important to mention here that CPCB has insisted on providing web-link of the OCEMS data of your concerned industry to the TSPCB as well as CPCB portal. A copy of the letter of the CPCB is enclosed for ready reference.

5. For any queries or information on the matter, you may contact **Shri Sanjeev Bhaisin, M/s Knowledge Lens Pvt. Ltd., Mob- 9999052888**.

Encl: As stated

Yours faithfully,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

Phone : (0381) 231 5469-72, 22455
Fax : (0381) 232 5425, 231 1155
E-mail : trspcb@sbcmharyana.in / trspcb@sbcmharyana.in
Website : www.trspcb.org / www.trspcb.org

Phone : (0381) 231 5469-72, 22455
Fax : (0381) 232 5425, 231 1155
E-mail : trspcb@sbcmharyana.in / trspcb@sbcmharyana.in
Website : www.trspcb.org / www.trspcb.org



TRIPURA STATE POLLUTION CONTROL BOARD
(State of Tripura, Govt. of India)

Reminder

No.F.6(55)/TSPCB/2019/ 072

June 10, 2020
73

To

The General Manager
M/s 10 MW Gas Based Combined
Cycle Power Project Plan, Monarchak
Sonamura, Sepahijala, Tripura, Pin-799181

Subject: Transmission of Continuous Effluent and Emission Monitoring data to Tripura State Pollution Control Board Direction under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Our letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019, and
Our letter No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

Sir/ Madam,

Please refer to our earlier letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019 and No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

2. From the portal of Tripura State Pollution Control Board, it has been observed that you have not transmitted any data till today.
3. You are, therefore, again requested to make suitable arrangement to transmit and submit Continuous Effluent and Emission Monitoring (real time) to Central Pollution Control Board (CPCB) and Tripura State Pollution Control Board (TSPCB) portal **30th June 2020**.
4. It is important to mention here that CPCB has insisted on providing web-link of the OCEMS data of your concerned industry to the TSPCB as well as CPCB portal. A copy of the letter of the CPCB is enclosed for ready reference.
5. For any queries or information on the matter, you may contact **Shri Sanjeev Bhaisin, M/s Knowledge Lens Pvt. Ltd., Mob- 9999052888**.

Encl: As stated.

Yours faithfully,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

Address: TSPCB, Govt. of Tripura, Dispur, Agartala,
Tripura-781005.
Phone: (0361) 232 5431-232 5455
Fax: (0361) 232 5431-232 5455
E-mail: tpspcb@ssc.tnpsc.in / tpspcb-tr@gov.in
Website: www.tpspcbtripura.nic.in

Phone: (0361) 232 5431 / 232 5455
232 2462 (Chairman), 232 8772 (Member Secretary)
Fax: (0361) 232 5431-232 5455
E-mail: tpspcb@ssc.tnpsc.in / tpspcb-tr@gov.in
Website: www.tpspcbtripura.nic.in



Reminder

June 10, 2020
15

No.F.6(55)/TSPCB/2019/ 6451

To
The Managing Director
Tripura Industrial Development Corporation Ltd.
CETP, Rubber Park
Bodhjungnagar Industrial Growth Centre, Tripura (West)

Subject: Transmission of Continuous Effluent and Emission Monitoring data to Tripura State Pollution Control Board: Direction under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Our letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019, and
Our letter No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

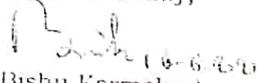
Sir/ Madam,

Please refer to our earlier letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019 and No.F.6(55)/TSPCB/2019/660 65, dated 10.01.2020.

2. From the portal of Tripura State Pollution Control Board, it has been observed that you have not transmitted any data till today.
3. You are, therefore, again requested to make suitable arrangement to transmit and submit Continuous Effluent and Emission Monitoring (real time) to Central Pollution Control Board (CPCB) and Tripura State Pollution Control Board (TSPCB) portal by 30th June 2020.
4. It is important to mention here that CPCB has insisted on providing web link of the OCEMS data of your concerned industry to the TSPCB as well as CPCB portal. A copy of the letter of the CPCB is enclosed for ready reference.
5. For any queries or information on the matter, you may contact **Shri Sanjeev Bhaisin, M/s Knowledge Lens Pvt. Ltd., Mob- 9999052888**

Encl: As stated.

Yours faithfully,


(Bishu Karmakar)
Member Secretary

13/06/2020
Bishu Karmakar, Member Secretary
TSPCB, Rubber Park
Bodhjungnagar Industrial Growth Centre

Phone : (0381) 231 2415 / 232 2455
232 2462 (Chairman) / 232 6737 (Member Secretary)
Fax : (0381) 232 5421, 232 2116
e-mail : tpspcb@sanjam.net.in / tpspcb-ir@govin
website : www.tpspcb.org.in



TRIPURA STATE POLLUTION CONTROL BOARD
(Ministry of Tripura Government)

Reminder

No.F.6(55)/TSPCB/2019/10530-35

June 10, 2020

To
The General Manager & HOP
NEEPCO Ltd, Ramchandranagar
P.O: NEEPCO via Khayerpur,
Tripura (West), Pin-799008.

Subject: Transmission of Continuous Effluent and Emission Monitoring data to Tripura State Pollution Control Board: Direction under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Our letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019, and
Our letter No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

Sir/ Madam,

Please refer to our earlier letter No.F.6(55)/TSPCB/2019/10530-35, dated 14.11.2019 and No.F.6(55)/TSPCB/2019/660-65, dated 10.01.2020.

2. From the portal of Tripura State Pollution Control Board, it has been observed that you have not transmitted any data till today.
3. You are, therefore, again requested to make suitable arrangement to transmit and submit Continuous Effluent and Emission Monitoring data (real time) to Central Pollution Control Board (CPCB) and Tripura State Pollution Control Board (TSPCB) portal **30th June 2020**.
4. It is important to mention here that CPCB has insisted on providing web-link of the OCEMS data of your concerned industry to the TSPCB as well as CPCB portal. A copy of the letter of the CPCB is enclosed for ready reference.
5. Further, it is to inform you that the information regarding IDs, Encryption keys, and other software related data for carrying out the process of transmission of Continuous Effluent and Emission Monitoring data as sought for vide your email dated 04.02.2020 is not available with Tripura State Pollution Control Board. For any queries or information on the matter, you may contact **Shri Sanjeev Bhaisin, M/s Knowledge Lens Pvt. Ltd., Mob- 9999052888**.

Encl: As stated.

Yours faithfully,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

Head Office:
TSPCB, Tripura State Pollution Control Board,
Bhubaneswar, Odisha-751005
Phone: 771005

Phone: (0661) 231 2510, 232 2455
232 2482 (Chairman), 232 7752 (Member Secretary)
Fax: (0661) 232 5431, 232 2455
e-mail: tripccb@samitamar.in / hccspcb-tr@gov.in
website: www.ispccbtripura.gov.in





20

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.6(55)/TSPCB/2019/ 10530-35

November 11, 2019

To

14-11-2019

1. The Managing Director
Tripura Industrial Development
Corporation Ltd., CETP at the
Rubber Park, Bodhjungnagar
Industrial Growth Centre, Tripura
(W)
2. The General Manager
M/s. 101 MW Gas Based Combined
Cycle Power Project Plan,
Monarchak, Sonamura, Sepahijala,
Tripura, Pin: 799181
3. The Deputy General Manager
Gas Thermal Power Project Gas
Thermal Electricity Division,
Baramura, Tripura(W), Pin: 799045
4. The Managing Director
ONGC- Tripura Power Company Ltd., Vill:
Dudhpushkurini Mouja, Jamjuri, Udaipur,
Gomati District, Tripura, Pin- 799116
5. The General Manager & HOP
NEEPCO Ltd., Ramchandranagar,
P.O. NEEPCO via Khayerpur,
Tripura(W), Pin:799008
6. The Deputy General Manager
Gas Thermal Power Project Gas Thermal
Electricity, Gas Thermal Electrical
Division, Rokhia, Tripura, Pin:799102

Subject: Transmission of Continuous Effluent and Emission Monitoring data to
Tripura State Pollution Control Board: **Direction under Section 33(A)**
of the Water (Prevention & Control of Pollution) Act, 1974 and
31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Sir/Madam,

With reference to the above, this is to inform that the Tripura State Pollution Control Board had entrusted M/s Knowledge Lens Pvt. Ltd. to establish a Central Server for transmission of Continuous Effluent and Emission Monitoring data of industries. The Central Server is now ready and it is required that the industries transmit and submit their online real time monitoring data directly into the Central Server without any intermediate PC or Server.

2. It is, therefore, requested to all concerned industries to take immediate action to connect your instruments and start transmitting the data by 11-12-2019 to the Central Server of the Tripura State Pollution Control Board failing which action will be taken as per relevant Acts & Rules.

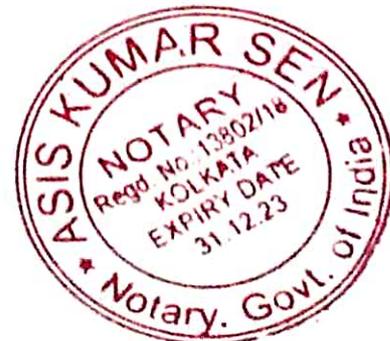
3. For any queries or information on the matter, you may contact Shri Sanjeev Bhaisin, M/s Knowledge Lens Pvt. Ltd., Mob- 9999052888

Yours Sincerely

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

PARIVESH BHAWAN
Panda Nehru Complex, Gorkhabasii,
PO : Kanchian Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2509 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tpspcb@sancharnet.in ; hqpspcb-tr@gov.in
website : www.tpspcb.tripura.gov.in





21
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.6(55)/TSPCB/2019/ 66-66

January 10, 2020

To

1. The Managing Director
Tripura Industrial Development Corporation Ltd., CETP at the Rubber Park, Bodhjungnagar Industrial Growth Centre, Tripura (W)
2. The General Manager
M/s. 101 MW Gas Based Combined Cycle Power Project Plan, Monarchak, Sonamura, Sepahijala, Tripura, Pin: 799181
3. The Deputy General Manager
Gas Thermal Power Project Gas Thermal Electricity Division, Baramura, Tripura(W), Pin: 799045
4. The Managing Director
ONGC- Tripura Power Company Ltd., Vill: Dudhpushkarini Mouja, Jamara, Udaipur, Gomati District, Tripura, Pin- 799116
5. The General Manager & HOP
NEEPCO Ltd., Ranchandranagar, P.O. NEEPCO via Khayernur, Tripura(W), Pin:799366
6. The Deputy General Manager
Gas Thermal Power Project Gas Thermal Electricity, Gas Thermal Electrical Division, Rokhia, Tripura, Pin:799102

Subject: Transmission of Continuous Effluent and Emission Monitoring data to Tripura State Pollution Control Board: Direction under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Our letter No.F.6(55)/TSPCB/2019/10530-35 dated 14-11-2019.

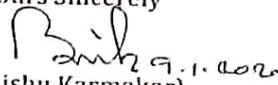
Sir/Madam,

Please refer to our earlier letter No.F.6(55)/TSPCB/2019/10530-35 dated 14-11-2019.

2. From the portal of Tripura State Pollution Control Board, it has been observed that you have not transmitted any data till today.
3. You are therefore once again directed to make suitable arrangement to transmit and submit Continuous Effluent and Emission Monitoring data to Central Pollution Control Board(CPCB) and Tripura State Pollution Control Board (TSPCB) portal at the earliest.
4. It is important to mention here that CPCB has insisted on providing web-link of the OCEMS data of your concerned industry to the TSPCB as well as CPCB portal. A copy of the letter of the CPCB is enclosed for ready reference.
4. For any queries or information on the matter, you may contact Shri Sanjeev Bhaisin, M/s Knowledge Lens Pvt. Ltd., Mob- 9999052888

Encl: As stated

Yours Sincerely


(Bishu Karmakar)
Member Secretary

PARIVESH BHAVAN
Pandit Nehru Complex Gokulabasti,
PO - Kanjano, Agartala
West Tripura, PIN- 799 066

Phone : (0361) 231 2588 / 232 2455
232 2462 (Chairman) 232 5752 (Member Secretary)
Fax : (0361) 232 5421, 232 2455
e-mail : tripstc@saitechol.com / hoospch-tr@gov.in
website : www.tspcb.tripura.gov.in





22
TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

Supreme Court Matter
August 29, 2020

No.F.18 (28)/TSPCB/13029/10638-81

To
The Managing Director
Tripura Industrial Development Corporation Ltd.
CETP, Rubber Park
Bodhjunnagar Industrial Growth Centre, West Tripura.

Sub.: Compliance of Hon'ble Supreme Court of India Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors-reg.

Sir,

Please refer to above cited subject. Hon'ble Supreme Court of India has passed an Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors and a copy of the said Order is enclosed herewith for kind information and necessary action.

The Hon'ble Supreme Court of India vide its Order dated 30.07.2020 directed to ensure that all common facilities should have online continuous emission monitoring systems (OCEMS) installed in the plants and that the data from this is to be transmitted to both the website of state Board as well as Central Pollution Control Board.

I would, therefore, request you to kindly take necessary steps for installation of OCEMS and also to transfer the data of Effluent & Emission monitoring to our website as well as Central Pollution Control Board portal at the earliest. A compliance report may be submitted to Tripura State Pollution Control Board with in 21.09.2020 positively.

Matter may be treated as **MOST URGENT**.

Enclosed: as stated

Yours Sincerely,

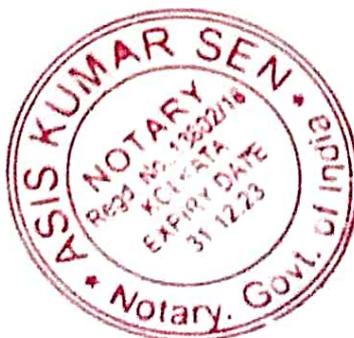
Bishu Karmakar
(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P S to the Secretary to the Govt of Tripura, Department of Science, Technology & Environment for kind information of the Addl. Chief Secretary.
3. The Director, Science, Technology & Environment Department for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kurjaban, Agartala,
West Tripura. PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb.tr@gov.in
website : www.tspcb.tripura.gov.in



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23
TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

Supreme Court Matter

August 29, 2020

No.F.18 (28)/TSPCB/13029/10691-22

To
The General Manager
M/s 10 MW Gas Based Combined
Cycle Power project Plan, Monarchak
Sonamura, Sepahijala, Tripura-799181

Sub.: Compliance of Hon'ble Supreme Court of India Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors-reg.

Sir,

Please refer to above cited subject. Hon'ble Supreme Court of India has passed an Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors and a copy of the said Order is enclosed herewith for kind information and necessary action.

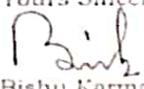
The Hon'ble Supreme Court of India vide its Order dated 30.07.2020 directed to ensure that all common facilities should have online continuous emission monitoring systems (OCEMS) installed in the plants and that the data from this is to be transmitted to both the website of state Board as well as Central Pollution Control Board.

I would, therefore, request you to kindly take necessary steps for installation of OCEMS and also to transfer the data of Effluent & Emission monitoring to our website as well as Central Pollution Control Board portal at the earliest. A compliance report may be submitted to Tripura State Pollution Control Board with in 21.09.2020 positively.

Matter may be treated as **MOST URGENT**.

Enclosed: as stated

Yours Sincerely,


(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary to the Govt of Tripura, Department of Science, Technology & Environment for kind information of the Addl. Chief Secretary.
3. The Director, Science, Technology & Environment Department for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 6782 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripccb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in



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24
TRIPURA STATE POLLUTION CONTROL BOARD
 (A Govt. of Tripura Organisation)

N6.F.18 (28)/TSPCB/13029/10630-23

Supreme Court Matter
 August 29, 2020

To
 The Managing Director
 ONGC - Tripura Power Company Ltd. (OTPC)
 Udaipur - Kakraban Road, Palatana
 Udaipur, Gomti Tripura-799105.

Sub.: Compliance of Hon'ble Supreme Court of India Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors-reg.

Sir,

Please refer to above cited subject. Hon'ble Supreme Court of India has passed an Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors and a copy of the said Order is enclosed herewith for kind information and necessary action.

The Hon'ble Supreme Court of India vide its Order dated 30.07.2020 directed to ensure that all common facilities should have online continuous emission monitoring systems (OCEMS) installed in the plants and that the data from this is to be transmitted to both the website of state Board as well as Central Pollution Control Board.

I would, therefore, request you to kindly take necessary steps for installation of OCEMS and also to transfer the data of Effluent & Emission monitoring to our website as well as Central Pollution Control Board portal at the earliest. A compliance report may be submitted to Tripura State Pollution Control Board with in 21.09.2020 positively.

Matter may be treated as **MOST URGENT**.

Enclosed: as stated

Yours Sincerely,

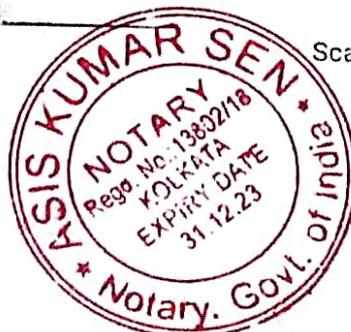
Bishu 29/8/2020
 (Bishu Karmakar)
 Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary to the Govt of Tripura, Department of Science, Technology & Environment for kind information of the Adtl. Chief Secretary.
3. The Director, Science, Technology & Environment Department for kind information.

PARIVESH BHAWAN
 Pandit Renu Complex, Gorkhabashi,
 PO - Kamalan Agatola
 West Tripura PIN - 799006

Phone : (0381) 231 2589 / 232 2455
 232 2462 (Chairman), 232 8702 (Member Secretary)
 Fax : (0381) 232 5421, 232 2455
 e-mail : tppcb@sancha.net.in / hoospcb.t@gov.in
 website : www.tspcb.tripura.gov.in



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25
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

Supreme Court Matter
August 29, 2020

No.F.18 (28)/TSPCB/13029/ 10666-69

To
The General Manager (E/M)
NEEPCO Ltd, Ramchandranagar
P.O: NEEPCO via Khayerpur
Tripura (West)-799008.

Sub.: Compliance of Hon'ble Supreme Court of India Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors-reg.

Sir,

Please refer to above cited subject. Hon'ble Supreme Court of India has passed an Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors and a copy of the said Order is enclosed herewith for kind information and necessary action.

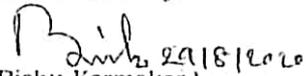
The Hon'ble Supreme Court of India vide its Order dated 30.07.2020 directed to ensure that all common facilities should have online continuous emission monitoring systems (OCEMS) installed in the plants and that the data from this is to be transmitted to both the website of state Board as well as Central Pollution Control Board.

I would, therefore, request you to kindly take necessary steps for installation of OCEMS and also to transfer the data of Effluent & Emmission monitoring to our website as well as Central Pollution Control Board portal at the earliest. A compliance report may be submitted to Tripura State Pollution Control Board with in 21.09.2020 positively.

Matter may be treated as **MOST URGENT**.

Enclosed: as stated

Yours Sincerely,


(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary to the Govt of Tripura, Department of Science, Technology & Environment for kind information of the Addl. Chief Secretary.
3. The Director, Science, Technology & Environment Department for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8702 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trppcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

57



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26
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

Supreme Court Matter
August 29, 2020

No.F.18 (28)/TSPCB/13029/ 10662-65

To
The Deputy General Manager
Gas Thermal Power Project Division
Baramura, Tripura (West)-7990045

Sub.: Compliance of Hon'ble Supreme Court of India Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors-reg.

Sir,

Please refer to above cited subject. Hon'ble Supreme Court of India has passed an Order dated 30.07.2020 in Writ petition (Civil) No.13029/1985 in the matter of Shri M.C. Mehta (Petitioner) Vs Union of India & Ors and a copy of the said Order is enclosed herewith for kind information and necessary action.

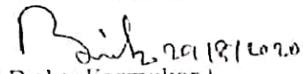
The Hon'ble Supreme Court of India vide its Order dated 30.07.2020 directed to ensure that all common facilities should have online continuous emission monitoring systems (OCEMS) installed in the plants and that the data from this is to be transmitted to both the website of state Board as well as Central Pollution Control Board.

I would, therefore, request you to kindly take necessary steps for installation of OCEMS and also to transfer the data of Effluent & Emission monitoring to our website as well as Central Pollution Control Board portal at the earliest. A compliance report may be submitted to Tripura State Pollution Control Board with in 21.09.2020 positively.

Matter may be treated as **MOST URGENT**.

Enclosed: as stated

Yours Sincerely,


(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary to the Govt of Tripura, Department of Science, Technology & Environment for kind information of the Addl Chief Secretary.
3. The Director, Science, Technology & Environment Department for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
EC - Kanchanan, Agartala,
West Tripura PIN - 799 000

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 2455 / 232 2456
E-MAIL : secretary@tspcb.gov.in
WEBSITE : www.tspcb.gov.in



Scanned with CamScanner

← → ↻ cpdms.forbesmarshall.in:8080/enviroconnect/servlet/com.aipl.pls.web.admin.AdminServlet

EnviroConnect
Environmental Monitoring
FORBES MARSHALL

All Map Device Status Industry Wise State Wise

Installations Overview

development purposes only For development purposes only For development purposes only For development purposes only

ONGC TRIPURA POWER COMPANY LIMITED, Palatana

UNIT 1		
As of 13-12-2021 14:03:36		
NOx	14.20	PPM
CO	1.60	PPM
SOx	0.00	PPM
ETP		
As of 13-12-2021 14:03:19		
Temperature	23.70	Deg
pH	7.62	pH
TSS	11.20	mg/l

Alerts - All Devices

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LIVE MAP

Map Satellite

Owner
135 MW Agartala Gas Turbine Combined Cycle Power Plant NEEPCO Ltd

Category
Power Plants

Address
R C Nagar Agartala

Location
Agartala

State
Tripura

Latitude
22.3712

Longitude
91.3602

In Ganga
No

Last Updated on
12-12-2021 10:55 PM

Category: Power Plants

Parameter	Standard	Date of 12-12-2021 10:55 PM			
		Current	Avg 24 Hrs	Max 24 Hrs	Mini 24 Hrs
NOx (ppm)		92.19	90.922	116.01	49.19
SO2 (mg/Nm3)		34.37	29.359	45.16	16.69
PM (mg/Nm3)	50	17.06	19.211	23.49	9.01

Category: Power Plants

Parameter	Standard	Date of 12-12-2021 10:55 PM			
		Current	Avg 24 Hrs	Max 24 Hrs	Mini 24 Hrs
NOx (ppm)		92.19	90.922	116.01	49.19
SO2 (mg/Nm3)		34.37	29.359	45.16	16.69
PM (mg/Nm3)	50	17.06	19.211	23.49	9.01

State Name:

Company Name:



ANNEXURE-12

url | nevcodata.com/index.php?stateId=MZL=&companyId=MTLW

LIVE MAP

Owner	Tripura Gas Thermal Power Project, NEEPCO_101 MW	Category : Power Plants			
Category	Power Plants	Parameter	Standard	Data of 12-12-2021 10:51 PM	
Address	Monarchak, Sonamura, PO Dhanpur, Tripura (Sepahijala)	Current		Avg 24 Hrs	Max. 24 Hrs
Location	Monarchak	NOx (ppm)	2.22	1.645	3.17
State	Tripura	SO2 (mg/Nm3)	0.55	0.55	0.53
Latitude	23.940848	PM (mg/Nm3)	50	6.7	4.066
Longitude	91.933153			6.7	1.64
In Ganga	No	Category : Power Plants			
Last Updated on	12-12-2021 10:51 PM	Parameter	Standard	Data of 12-12-2021 11:00 PM	
		Current		Avg 24 Hrs	Max. 24 Hrs
					Mini. 24 Hrs



MINUTES OF THE MEETING HELD ON AUGUST 29, 2019 AT 03:00 PM AT THE BOARD MEETING ROOM OF TRIPURA STATE POLLUTION CONTROL BOARD, AGARTALA REGARDING IMPLEMENTATION OF ONLINE CONTINUOUS EFFLUENT & EMISSION MONITORING SYSTEM (OCEMS)

A meeting-cum-interaction meet was organized at Board Meeting Room of Tripura State Pollution Control Board, Agartala on August 29, 2019 at 03:00 pm in connection with implementation of Online Continuous Effluent & Emission Monitoring System and transmitting real-time data to Central Pollution Control Board and Tripura State Pollution Control Board.

The meeting-cum-interaction meet was chaired by the Chairman, Tripura State Pollution Control Board and was attended by Officials from Tripura Industrial Development Corporation, Gas Thermal Electrical Division(Rokhna), Gas Thermal Power Station (Baramura), NEEPCO Ltd.(Tripura), Agartala Gas Turbine Combined Cycle Power Plant, CETP Official (Bodhjung Nagar) along with Sri Sanjeev Bhasin, Sales Head, Knowledge Lens Pvt. Ltd. (ANNEXURE-A). Member Secretary of Tripura State Pollution Control Board along with all Officers of Tripura State Pollution Control Board was also present in the said meeting-cum-interaction meet.

At the outset the Chairman, Tripura State Pollution Control Board welcomed all the invitees and informed them about the need to implement the Online Continuous Effluent & Emission Monitoring System (OCEMS) and what cooperation is expected of the industries so that the process can go ahead smoothly. Then he introduced Sri Sanjeev Bhasin of Knowledge Lens Pvt. Ltd. and purpose of his visit and asked him to deliver his presentation.

Sri Bhasin then took over and informed that for fulfilling the compliance of Hon'ble National Green Tribunal and directions of Central Pollution Control Board, implementation of OCEMS and displaying of real-time data to Central Pollution Control Board and State Pollution Control Board is the need of the hour. He then demonstrated how he could help the industries, if not implemented yet, as well as Tripura State Pollution Control Board in achieving the same. With an experience of working with more than 10 (ten) State Pollution Control Boards of India and also Central Pollution Control Board he gave an in-depth presentation about what is expected of the industries and State Pollution Control Board in regards to OCEMS.

The session went on with various questions & queries from various participating Officials of the industries and Tripura State Pollution Control Board. Sri Bhasin demonstrated live-data of industries from other State who have already implemented the OCMEs and helped them by solving their questions & queries.

The meeting ended with a vote of thanks from the Chairman, Tripura State Pollution Control Board with the hope that the OCEMS will be implemented soon in the State of Tripura and the industries would co-operate in achieving this.

Bishu
26-9-19
(Bishu Karmakar)
Member Secretary



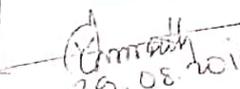
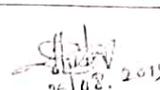
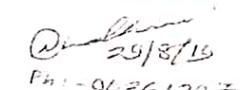
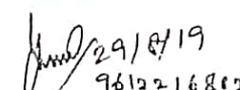
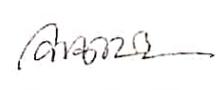
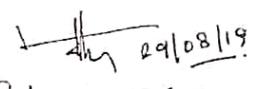
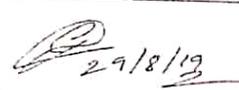
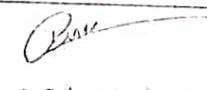
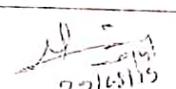
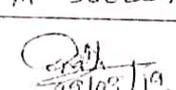
ATTENDANCE SHEET

MEETING FOR ONLINE CONTINUOUS EFFLUENT & EMISSION MONITORING SYSTEM

DATE : 29/08/2019

VENUE: Board Room, TSPCB

TIME : 3.00 pm

S/N	Name & Address of the Officials	Signature with Mobile No.
01.	Sri Arindam Deb Nath Gas Thermal Power Station, Baranucka.	 29.08.2019 Ph - 9402155775
02	Sri Shiba Prasad Ray Gas Thermal Power Station, Baranucka.	 29/08.2019 Ph No: 9436168305
03	Sri Ashit Choudhury, Coordinator NEEPCO Ltd, TSPCB	 29/8/19 Ph: -943612075 email: ashit-actr@npeco.in
04	Gobindro Sarkar 101 MW T&BPP, NEEPCO, MONARCHUK	 29/8/19 9612216802 gsarkar@npeco.co.in
05	Khesava Kant Rai Agartala Gas Turbine Combined Cycle Power Plant	 705564565
06	A. Debnath, A.E. TIDC Ltd.	 29/08/19 9402168695
07	GAUTAM DEBBARMA J.E. TIDC LTD.	 29/8/19 8414035394.
08	Biswanath Dey C.E.T.P	 9089484515
09	MANJAY DEBBARMA Gas Thermal power station, Buleha.	 29/8/19 M - 9862248668
10	DIBAKAR NATH Gas Thermal Power Station, Bokhja	 29/08/19 943644826





32
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.6(52)/TSPCB/2019/ (33)

August 26, 2019

To
Shri Sanjeev Bhasin
Sales Head
Knowledge Lens Pvt. Ltd.
74/A Komics Electronic City Phase I,
Behind Cyber Park, Electronic City, Bangalore- 560100

Subject: Installation and Demonstration of Online Continuous Effluent & Emission Monitoring System for the State of Tripura - reg.

Sir,

In response to your request letter for providing the Central Server Platform for industry connectivity and compliance of Hon'ble National Green Tribunal, Tripura State Pollution Control Board is pleased to invite you for a demonstration of the software concerned.

2. You are requested to kindly make it convenient to attend the Office of Tripura State Pollution Control Board, Agartala on 29-08-2019 at 03.00 PM and apprise the industry personnel and the Officials of Tripura State Pollution Control Board about the software in details and also the methodology of installation and further transmission of data.
3. Kindly acknowledge the same via a return email along with your confirmation of presence.

Yours Sincerely

(Signature)
26/8/19
(Dr. Mihir Kr. Das)
Scientist-C

PATILKOTI Bazar
Panthi Bazar, Chapain, Gokulabagan,
Por, Kanyaon, Agartala,
Vand Tripura. PIN- 799 000

Phone: (0381) 231 2569 / 232 2455
232 2457 (Chairman), 232 8702 (Member Secretary)
Fax: 145641232 5421, 232 2455
e-mail: tripcb@sanchamat.in / tripcbcbn@gov.in
website: www.tripcb.tripura.gov.in





33
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.6(52)/TSPCB/2019/ 3397

August 26, 2019

To
The Managing Director
Tripura Industrial Development Corporation
Khejurbagan, Agartala, Tripura - 799006

Subject: Meeting-cum-Demonstration of Online Continuous Effluent & Emission Monitoring System for the State of Tripura - reg.

Sir,

In compliance of Hon'ble National Green Tribunal, Tripura State Pollution Control Board is in the process of implementation of Online Continuous Effluent & Emission Monitoring System for the state of Tripura.

In this regard, you are requested to make it convenient to attend the meeting cum demonstration programme of the OCEMS software in the Board Meeting Room of Tripura State Pollution Control Board on 29-08-2019 at 03:00 PM.

Yours Sincerely


26/8/19
(Dr. Mihir Kr. Das)
Scientist-C

PARIVESH BHAWAN
Pandit Henna Complex, Godhabasi
PO : Kailashpur, Agartala,
West Tripura, Pin - 799006

Phone : (0361) 231 2580 / 232 2455 / 232 8752
232 2460 (Outgoing) 230 7751 (Member Secretary)
Fax : (0361) 232 5421, 232 2455
e-mail : tppcb@sanchamat.in / tpspcb-n@gov.in
website : www.tspcb.tripura.gov.in



No.E.6(52)/TSPCB/2019/1000

August 26, 2019

To
The Dy General Manager
Gas Thermal Power Project
Gas Thermal Electrical Division,
Rokhia Tripura (W), Pin: 799102

Subject: Meeting-cum-Demonstration of Online Continuous Effluent & Emission
Monitoring System for the State of Tripura - reg.

Sir,

In compliance of Hon'ble National Green Tribunal, Tripura State Pollution Control Board is in the process of implementation of Online Continuous Effluent & Emission Monitoring System for the state of Tripura.

In this regard, you are requested to make it convenient to attend the meeting cum demonstration programme of the OCEMS software in the Board Meeting Room of Tripura State Pollution Control Board on 29-08-2019 at 03:00 PM.

Yours Sincerely

Mohit K. Das
26/8/19
(Dr. Mihir Kr. Das)
Scientist-C

Principal Secretary
Board Meeting Complex - Goranabasti,
Post - Itanagar, Tripura,
Agartala, Pin - 799006

Phone : (0361) 231 2450 / 232 2455
232 2452 (Chairman), 232 2792 (Manager Secretary)
Fax : (0361) 232 2421, 232 2456
e-mail : spcb@tripura.gov.in / housepctn@tripura.gov.in
website : www.tripura.gov.in





35
TRIPURA STATE POLLUTION CONTROL BOARD
(A. Govt. of Tripura Organization)

No.F.6(52)/TSPCB/2019/ (255)

August 26, 2019

To
The Dy General Manager
Gas Thermal Power Project Gas Thermal Electrical Division
Baramura, Tripura (W), Pin: 799045

Subject: Meeting-cum-Demonstration of Online Continuous Effluent & Emission Monitoring System for the State of Tripura - reg.

Sir,

In compliance of Hon'ble National Green Tribunal, Tripura State Pollution Control Board is in the process of implementation of Online Continuous Effluent & Emission Monitoring System for the state of Tripura.

In this regard, you are requested to make it convenient to attend the meeting cum demonstration programme of the OCEMS software in the Board Meeting Room of Tripura State Pollution Control Board on 29-08-2019 at 03:00 PM.

Yours Sincerely

M. Kr. Das
26/8/19
(Dr. Mihir Kr. Das)
Scientist-C

VEDHA BHADRA
Hindu College, Gorkhabari,
B. P. O. - B. P. O.,
Tripura, Pin: 799035

Phone : (0361) 251 2455 / 252 2455
232 2462 (Chairman) 232 5792 (Member Secretary)
Fax : (0361) 232 5421, 232 2455
e-mail : t1ppcb@sancharnet.in / hcomptn.in@gov.in
Website : www.tspcb.tripura.gov.in





36

TRIPURA STATE POLLUTION CONTROL BOARD (A Govt. of Tripura Organisation)

No.F.6(52)/TSPCB/2019/ (W. 11)

August 26, 2019

To
The General Manager & HoP
NEEPCO Ltd.
Ramchandranagar, P.O.: NEEPCO via Khayerpur,
Tripura-(W), Pin: 799008

Subject: Meeting-cum-Demonstration of Online Continuous Effluent & Emission Monitoring System for the State of Tripura - reg.

Sir,

In compliance of Hon'ble National Green Tribunal, Tripura State Pollution Control Board is in the process of implementation of Online Continuous Effluent & Emission Monitoring System for the state of Tripura.

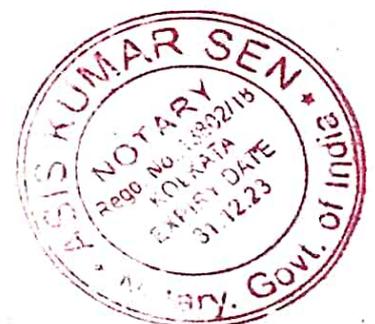
In this regard, you are requested to make it convenient to attend the meeting cum demonstration programme of the OCEMS software in the Board Meeting Room of Tripura State Pollution Control Board on 29-08-2019 at 03:00 PM.

Yours Sincerely

Mihir K. Das
26/8/19
(Dr. Mihir Kr. Das)
Scientist-C

Postal: Govt. Bhawan
Pollution Control Board, Khatibasti,
Ferozpur Road, Agartala,
West Tripura, Pin: 791001

Phone: (0361) 231 2455 / 232 2455
232 2462 (Chairman), 232 8782 (Member Secretary)
Fax: (0361) 232 3421, 232 2466
e-mail: tripstb@sancharnet.in / nocspcb-t@tsoi.in
website: www.tspcb.tripura.gov.in



TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F 6(52)/TSPCB/2019/ ৬৫২/১৯

August 26, 2019

To
The General Manager
M/s. 101 MW Gas Based Combined
Cycle Power Project
Monarchak, Sonamura, Sepahijala
Tripura, Pin: 799181

Subject: Meeting cum-Demonstration of Online Continuous Effluent & Emission
Monitoring System for the State of Tripura - reg.

Sir,

In compliance of Hon'ble National Green Tribunal, Tripura State Pollution
Control Board is in the process of implementation of Online Continuous Effluent &
Emission Monitoring System for the state of Tripura.

In this regard, you are requested to make it convenient to attend the meeting
cum demonstration programme of the OCEMS software in the Board Meeting Room of
Tripura State Pollution Control Board on 29-08-2019 at 03:00 PM.

Yours Sincerely

(Handwritten Signature)
(Dr. Mihir Kr. Das)
Scientist-C

Head Office: 101 MW Gas Based Combined
Cycle Power Project, Monarchak, Sonamura,
Sepahijala, Tripura-799181
Assam, India, Pin-781001

Phone: (0374) 231 2404 / 232 2405
232 2402 (Assistant), 232 6709 (Assistant Secretary)
Fax: (0374) 232 5401, 232 2406
email: tripstatepollutioncontrolboard@gmail.com
website: www.tspcb.tripura.gov.in



38
TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.E.6(52)/TSPCB/2019/ 26/19

August 26, 2019

To
The Managing Director
ONGC-Tripura Power Company Ltd.
Vill. DudhpushkuriniMouja
Jamjuri, Udaipur, Gomati District
Tripura, Pin: 799116

Subject: Meeting-cum-Demonstration of Online Continuous Effluent & Emission Monitoring System for the State of Tripura - reg.

Sir,

In compliance of Hon'ble National Green Tribunal, Tripura State Pollution Control Board is in the process of implementation of Online Continuous Effluent & Emission Monitoring System for the state of Tripura.

In this regard, you are requested to make it convenient to attend the meeting cum demonstration programme of the OCEMS software in the Board Meeting Room of Tripura State Pollution Control Board on 29-08-2019 at 03:00 PM.

Yours Sincerely


(Dr. Mihir Kr. Das)
Scientist-C

Phone : (0331) 231 2376 / 232 2455
232 2462 (Chairman), 232 8782 (Member Secretary)
Fax : (0331) 232 2454, 242 2465
e-mail : tppcb@sancharnet.in / tpspcb-t@pspcb
web site : www.tpspcbtripura.gov.in

Phone : (0331) 231 2376 / 232 2455
232 2462 (Chairman), 232 8782 (Member Secretary)
Fax : (0331) 232 2454, 242 2465
e-mail : tppcb@sancharnet.in / tpspcb-t@pspcb
web site : www.tpspcbtripura.gov.in





39
TRIPURA STATE POLLUTION CONTROL BOARD
(An Agency of Tripura Government)

ANNEXURE-1
R-6

No.F.6(55)/TSPCB/2019/ 11-10-19

October 11, 2019

To
Knowledge Lens Pvt. Ltd.
H115 Concorde Silicon Valley,
Next to Wipro Gate, Electronic City,
Bangalore - 560100

Subject: Work Order for setting up of Central Server Platform on Cloud for
online monitoring of Effluent & Emission for Tripura State Pollution
Control Board - reg.

Ref. Your letter dated August 23, 2019

Sir,

With reference to the above cited subject and your offer dated August 23, 2019, we are pleased to award the work order for setup and implementation of Central Server Platform on Cloud for online monitoring of effluent, emission and ambient air monitoring for Tripura State Pollution Control Board (TSPCB).

You are requested to setup and install the Central Server Platform as per terms and conditions given below:

1. **Central Server Software:** You will provide Glens Central Server Software
2. **Infrastructure:** You will provide Cloud Infrastructure for deploying the software.
3. **Open API:** You will provide REST based open API for connecting various stations/industries to the platform.
4. **O&M:** Operation and Maintenance for deployed software on cloud platform for 5 years from the date of installation.
5. **Support:** Remote support for software installation, configuration and upgrading as and when required.
6. **Training:** One free training session will be provided to the Officers of Tripura State Pollution Control Board.
7. **Price:** The package and services mentioned above will be supplied **completely free of cost (at 100% discount)** to Tripura State Pollution Control Board.

Yours Sincerely,

Bishu Karmakar
(Bishu Karmakar)
Member Secretary

Copy to

1. The Chairman, Tripura State Pollution Control Board
2. Head of Office & DDO, Tripura State Pollution Control Board

PARVESH BHAWAN
Panda Bazar Complex, G. Ichabasti,
P.O. : Kooqabag, Agartala
West Tripura, PIN - 791 066

Phone : (0381) 231 2689 / 232 2455
232 2462 (Chairman) 232 6702 (Member Secretary)
Fax : (0381) 232 2421, 232 2455
e-mail : mppcb@sanchalnet.in / tscpcb-ia@gov.in
website : www.tspcb.tripura.gov.in





Hejani & Co
(Debjani D)
Deputy Secy
Deptt. of S.T. & E
Govt. of Tripura.

HBA- 1753

VAKALATNAMA

In the High Court of Tripura
- Agartala -



Before the Hon'ble National Green Tribunal,
Eastern Zone Bench, Kolkata

Case No.

OA No. 91/2021/E2 of

Kankana Das

-Appellant/
-Petitioner
Applicant

- Versus -

Union of India & Ors.

Respondent/Opposite Party

KNOW ALL MEN BY THESE PRESENTS that I/We the Respondent No. 19, State of Tripura,
Through the Chief Secretary, Department of Science, Technology and Environment

do hereby in my/our name/names and on my/our behalf constitute and appoint

Shri/Sarvasri ARNAB RAY, Advocate

as my /

our true and lawful Advocate/Advocates to appear and act for me / us in the above case to file appeals from decree or award or order in original suit, or case or from appellate, decree or from order in case Civil/Criminal/Revenue or any order, proceeding etc. to file written objection in appeals/cases whenever necessary, to conduct appeal or case on my/our behalf and for that purpose to examine witnesses and to do all acts and things whatsoever as required to be done in connection therewith, such compromising of the above matter, depositing or withdrawing any money in from the Court/Office, filling of any document/ documents in the Court/Offices, referring matters in dispute between the parties hereto to arbitration, withdrawing the above matters with liberty to file appeal/cases proceeding afresh, receiving properties, release from attachment, filing execution or miscellaneous cases, bidding at Execution Sale, obtaining payment from the High Court, withdrawing custody and other fees and doing on my/our behalf such other acts in the above matters as are necessary and proper.

In case of my/our failure to comply with any instruction given by my lawyer in connection with this case the lawyer shall have no liability for any loss suffered by me/us for any adverse order against me / us.

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate/Advocates as my/our own acts as if done by me/ us, execute this Vakalatnama on this the 3rd day of January 2022

ARNAB RAY
Advocate,
Enrolment No. F/1452/1001/2011,
Mobile: +919874246811,
+919123731361,
+919477373449.

Email: agnarabmail@rediffmail.com
arnabngtadv@rediffmail.com
42/1/4, Brajraj Nath Lahori Lane, Howrah-711004.

Received from the client,
satisfied and accepted.

- Anand Ray.

Advocate

03.01.2022

Sybil Datta
ASST. Secretary,
Tripura High Court Bar Association
Agartala Tripura